

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1336**

TO BE ANSWERED ON THE 9TH FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)

CRIMES AGAINST SCs AND TRIBAL WOMEN

1336. SHRI THIRUMAAVALAVAN THOL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the increasing cases of horrific crime of rape against the underprivileged Scheduled Caste and Tribal women;

(b) if so, the details thereof;

(c) whether the Government has any plan to curb the above growing menace through further stringent legislation; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI G. KISHAN REDDY)**

(a) & (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against members of Scheduled Castes and Scheduled Tribes rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. National Crime Records Bureau (NCRB) compiles and publishes information on crimes reported to it by States and Union Territories in its publication "Crime in India". Published reports are

available till the year 2019. As per the published information, 3486 cases of rape against Scheduled Castes and 1110 cases of rape against Scheduled Tribes were reported during 2019.

(c) & (d): The Government has enacted the Criminal Law (Amendment) Act, 2018, applicable in cases of rape against Scheduled Castes and Scheduled Tribe women, to prescribe even more stringent penal provisions including death penalty for rape of girls below the age of 12 years. The Act also inter-alia mandates completion of investigation and filing of charge sheet in rape cases in 2 months and trials to also be completed in 2 months.
